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WP-9811-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 16th OF APRIL, 2025

WRIT PETITION No. 9811 of 2025

BABU PATKAR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Rajeev Kumar Badkur - learned advocate for the petitioner.

Dr. S.S.Chouhan - learned G.A. for the respondents/State

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

It is informed by learned counsel for the petitioner that the petitioner has made representation dated 25/02/2025 (Annexure P/5) to respondent No.2, however, same has not been decided till date.

- 2. In view of above, we hereby disposed off this writ petition by directing respondent No.2/State to decide the representation Annexure P/5 filed by the petitioner within four weeks from today after hearing the concerned parties and decision so taken shall be communicated to the petitioner within three days thereafter.
 - 3. Needless to say that if the petitioner still remains aggrieved by



WP-9811-2025 the decision so taken, he may challenge the same before the appropriate forum.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

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